THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH) (a) Yes, Sir.

(b)		a se vê	7.75	(26-11-86) u w.e.f. 18-5-9 Gm.	nder U R s./	Price charges company (a Court stry Religion.	
Betamethasone Alchhol			•	127.70		134 · 28	
Betamet hasone 17-Velerate	2.	14		122.00	r.	220:00	
Betamethasone Di Sodium Phosphate				135.00		225 00	

- (c) Yes, Sir.
- (d) Court has directed the Government to fix the prices after giving a hearing to the company.
- (e) to (g) The operative part of jumperment of the case is given in the annexed statement (see below).
 - (h) Yes, Sir.
 - (i) Captive consumption of sales

Yearly production					Betamethasone Alcohol	Betamethasone 17-Valerate	Betamethasi no Di-Sodium Phos.	
1981-82		•						
1982-83	•	<u>.</u> ,		•		,	· ·	
1983-84			•		133:11	260 · 678	231-116	
1984-85					147 · 529	320-810	243 590	
1985- 35			٠.		140 · 699	290-145	249:473 - 4	

Statement

17. For the above reasons, we have come to the conclusions that the interests of justice require that the respondents should give the petitioner once more an opportunity of being heard on the price fixation order of 1986. We, However, wish to make it clear that we are not setting aside the order dated 20-11-1986 for this purpose; nor do we, in view of the categorical observations of the Supreme Court, consider it necessary, proper or appropriate to state further implementation of the said order or to stay any proceedings for fixation of prices of various drug formulations of the petitioner which the respondents might wish to initiate. We would only direct the petitioner to file a formal application for review and the Government to deal with the same (condoning the delay in filling the same due to the pendency of this writ petition) after giving the petitioner a hearing on the lines indicated above and, in the light of such hearing to affirm or revise the prices fixed by the order dated 20-11-1986 and to make consequent changes, thereafter, in the prices for drug formulations, if fixed in the meanwhile

Kelkar Committee report

3108 SHRI BEKAL UTSAHI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the Hathi Committee studied all the aspects of Drug. Industry and made their recommendation explaining the grounds before arriving to the conclusion of each recommendation in the report;
- (b) whether it is a fact that based on the Hathi Committee report the drug policy

was approved by the Cabinet along with the list of drug to be included under price control;

- (c) whether it is a fact that the Kelkar Committee neither mentioned the criteria nor indicated any reason for exclusion of drugs in their report; and
- (d) if so, what are the reasons for nonindication of criteria?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (\$HRI R. K. JAI-CHANDRA SINGH): (a) Yes Sir.

- (b) The drug policy 1978 and the DPCO 1979 were approved by the appropriate authorities.
 - (c) No, Sir.
 - (d) Does not arise.

Production and Import of Vitamin B6

- 3109. SHRI M. KADHARSHA: Will the Minister of INDUSTRY be pleased to state
- (a) whether it is a fact that the price fixed for indigenous production of Vitamin B6 is Rs. 1200/- per kg.;
- (b) whether it is also a fact that the CIF price of imported material is Rs. 342/per kg;
- (c) whether it is a fact that a huge quantity of vitamin B6 has been imported in the country;
- (d) whether it is a fact that certain companies are showing imported material under their production; and
- (e) if so, what was the quantity imported during the last two years and upto 31st October, 1987 as well as the production during the same period?

THE MINISTER OF STATE IN THE PEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRIR. K. JAI-CHANDRA SINGH): (a) Yes, Sir.

- (b) CIF value is not monitored by this department;
 - (c) 1985-86 24935 kgs. 1986-87 Not available
- (d) No such instance has been brought to the notice of this Department.
 - (e) In view of (d) does not arise

Different prices of Streptomycin

3110 SHRI PURUSHOTTAM KAKOD-KAR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that his Ministry fixed the price of Streptomycin production of Symbiotics at Rs. 804.79 per kg.; and of IDPU and HAL at Rs. 11471 per kg; and
- (b) on what basis the average price will be fixed without providing the difference of producer and average price to the manufacturers?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH): (a) Yes, Sir, under DPCO, 1979.

(b) The prices of scheduled drugs including Streptomycin will be fixed as per the provisions of DPCO, 1987.

Profitability study of drug Companies

- 3111 SHRI PURUSHOTTAM KAKOD-KAR: Will the Minister of INDUSTRY he pleased to state:
- (a) whether it is a fact that his Ministry made a profitability study on the basis of form 6 under DPCO, 1979,
- (b) if so, what are the names of the companies and the details of profitability of each;
- (c) whether any adjustment in prices of formulations was made on the basis of this study; and
 - (d) if so what are the details thertof?